

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

MA No. 1338/92
O.A. No. 710/91
T.A. No.

Dt. of Decision : 12-4-93.

Shri M.R.V.R. Sudhakara Babu

Petitioner

Shri C. Suryanarayana

Advocate for
the petitioner
(s)

Versus

The Director-General, Telecom., New Delhi respondent.

Shri N.R. Devaraj.

Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. Justice V. Neeladri Rao, Vice-Chairman.

THE HON'BLE MR. P.T. Thiruvenkadam, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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HVNRJ
VC


HPTT
M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

HYDERABAD

MA No. 1338/92
OA No. 710/91

Date of order : 12-4-93.

Between

Shri M.R.V.R. Sudhakara Babu : Applicant

And

1. The Director-General,
Telecom, New Delhi-110 001.

2. The Chief General Manager,
Telecommunications, A.P.,
Hyderabad-500 001.

3. The Telecom. District Manager,
Eluru-534 050.

4. The Asst. Engineer,
Commercial, % T.D.M.,
Eluru-534 050.

: Respondents

COUNSEL FOR THE APPLICANT : Shri C. Suryanarayan
Rao

COUNSEL FOR THE RESPONDENT : Shri N.R. Devaraj.

CORAM

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman.

Hon'ble Shri P.T. Thiruvengadam, Member (Admn.)

(Order of the division bench delivered by Justice
Shri V. Neeladri Rao, Vice-Chairman).

Heard both the counsels.

This OA was disposed of by this Tribunal
by an order dated 3-4-92 and the relevant portion
therein is as under:

"The applicant is, therefore, fully entitled
to regularisation in Eluru unit only according to
the service he had rendered in that unit and in
accordance with the rules. We, therefore, quash
the impugned order dated 18-6-91 issued by the

: 3 :

Copy to:-

1. The Director General, Telecom, New Delhi-001.
2. The Chief General Manager, Telecommunications, A.P., Hyd.
3. The Telecom District Manager, Eluru-050.
4. The Asst. Engineer, Commercial, o/o T.D.M., Eluru-050.
5. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

3200
Rsm/-

Telecom. District Manager, West Godavari, Eluru and direct that the applicant be re-engaged and retained in Eluru unit only and considered for regularisation in his turn in accordance with the rules in Eluru unit itself".

It is manifest from the above that the period of service of the applicant in Eluru unit only has to be reckoned for fixation of his seniority. As the order dated 18-6-91 of Telecom. District Manager, Eluru is quashed, his seniority in Eluru unit by taking into consideration his service in Eluru unit only has to be restored and there will not be any alteration of that seniority merely because the applicant was out of service by virtue of the impugned order dated 18-6-91, till he was re-engaged.

There is no mention about monetary benefit in the order dated 3-4-92. The same cannot be considered in the MA filed seeking clarification. The MA is disposed of accordingly.

Copy of the order has to be furnished within a week.

X Rao

(V. Neeladri Rao)
Vice-Chairman.

P. J. Rao

(P.T. Thiruvengadam)
Member (Admn.)

(Open Court dictation)

Dated 12th April, 1993.

27/4/93
Dr. Registrar (Exe.)

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RM ⑤ M.A.133879
22/1 in
O.A.7/1/93

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CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD, BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

P. Thruveranga Iyer,
THE HON'BLE MR. K. BALASUBRAMANIAN
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 12/4/1993

ORDER/JUDGMENT

R.P. / C.P/M.A.No. 1338792

in

O.A.No.

710/91.

T.A.No. (W.P.No.)

Admitted and Interim directions
issued.

Allowed.

M-A Disposed of with directions

Dismissed as withdrawn. Central Administrative Tribunal

Dismissed

Dismissed

Dismissed for default 26/4/1993

Ordered/Rejected HYDREB

No order as to costs.

pvm


26/4/93